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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

CIVIL MISC. REVIEW APPLICATION NO. 46 OF 2006.
IN
ORIGINAL APPLICATION NO. 1534 of 2005

ALLAHABAD THIS THE 5th DAY OF NOVEMBER 2007.

Hon'ble Mr. Ashok S. Karamadi, J.M
Hon'ble Mr. Shailendra Pandey, A.M
Baboolal and othersReview Applicant

(By Advocate: Shri S.N Khare)

VERSUS.

Union of India and othersRespondents

(By Advocate: Shri P Mathur)

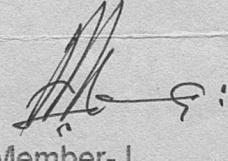
ORDER

Mr. Ashok S. Karamadi, J.M

This review application is filed against the order dated 25.5.2006. On going through the grounds urged on behalf of the applicant to review the order, we do not find any justifiable ground for review of the order as the grounds urged by the applicant to review the order are in the nature of grounds to be urged in the appeal, and as such the scope of review is not the one to consider the grounds to be urged by way of appeal and as such order passed on 25.5.2006 does not call for any interference.

2. In view of the fact that we do not find any error apparent on the face of record and the mistake crept in the order and, therefore, the grounds urged for the review will not fall within the purview and scope of review. Accordingly, this review application is dismissed.


Member-A


Member-J

Manish/-